1	2	∉3
18	Kushinagar	3.21
19	Maharajganj	2,55
20	Mainpuri	1.53
21	Muzaffarnagar	2.58
22	Pratapgarh	3.33
23	Sant Kabir Nagar	1.92
24	Rai Bareli	3.14
25	Varanasi	2.37
26	Unnao	3.04
	Total:	64.88

Opening of higher educational institutions by private companies

1046. SHRIMATI SHOBHANA BHARTIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government has decided to allow private companies to open and run higher educational institutions;
 - (b) if so, the details thereof;
 - (c) whether Government has received proposals from private companies for the same;
 - (d) if so, the details thereof;
- (e) whether Government has formulated guidelines with regard to the number of students, courses, faculty, etc., for institutions set up by private companies; and
 - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The All India Council for Technical Education

(AICTE) has notified, on 10/12/2010, the All India Council for Technical Education (Grant of Approvals for Technical Institutions) Regulations, 2010 which allows establishment and administration of technical institutions by, among others, a 'not-for-profit' Company incorporated under Section 25 of the Companies Act, 1956. Details are available on the Council's website www.aicte-india.org.

- (c) No, Sir.
- (d) Does not arise.
- (e) and (f) Information in respect of 'not-for-profit' Companies is contained in the regulations mentioned in reply to parts (a) and (b), above.

Post-Graduation courses in Management

†1047. SHRI MOHAN SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether All India Council for Technical Education (AICTE) has instructed for a uniform system for admission to Post-Graduation in Management courses;
- (b) whether the responsibility of fixation of fees has also been given to the State Governments;
 - (c) whether the syllabus would be prescribed on instruction of AICTE;
- (d) whether such instructions have been issued by the Technical Board after the approval of Government;
- (e) whether these instructions would be applicable to all the foreign educational institutions coming to the country and to the minority institutions as well; and
 - (f) whether deemed universities are under its jurisdiction?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes, Sir. The All India Council for Technical Education (AICTE) has made Gazette Notification No. 37-3/Legal/2011 dated 10.12.2010 and *inter-alia* defined process for granting approval to various Post Graduate Diploma courses in Management (PGDM) for academic year 2011-12. As per norms prescribed for PGDM programmes under Appendix - 9 of

†Original notice of the question was received in Hindi.